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Remedies and Hoechst have been licensed for the manufacture of the following bulk drugs for the capacities mentioned against each:

1. Sandoz	
(i) Thioridazine	1000 Kgs.
(ii) Pindalol	225 Kgs.
2. Glaxo	
(i) Labetalol	15 Tonnes
00 Salbutamol	'1000 Kgs.
(in) Betamethasone	1800 Kgs.
3. Hoechst	
0) Frusemide	10.000 Kgs.
(ii) Pheniramine Male ate	43000 Kgs.
(ni) Fenbatdazole	13.5 Tonnes

(iv) Glyienclamide	6396 Kgs.
Substance	
(v) Baralgan Ketone	10204 Kgs.
(vi) Tonophosphen Substance	10 Tonnes
(vii) Beranil Substance	5000 Kgs.
4. <i>German Remedies</i> Dipyridamol .	12000 Kgs.
5. <i>Infar</i> Mianserine Hcl.	100 Kgs.

to Questions

(c) Available details of production of the above bulk drugs by these companies to the extent monitored by the Ministry are gi ven in Statement (*See below*).

(d) Imports of individual companies are not being monitored by this Ministry.

(e) and (f) Does not arise.

Statement

Name of the drug	Upit	Production		
		1987-88	1988-89	1989-90
		6.89	10.25	3.38
2. Pheniramine Maleate		21.75	24.48	26.81
3. Glybenclamide		2.05	1.43	2.42
4. Betamethasone -	Kgs.	858.00	932.00	1031.00
5. Baralgan Ketone	Tonnes		2.82	4.14

## Withdrawal of fertilizer subsidy

1667. SHRI SURESH KALMADI SHRI CHIMANBHAI MEHTA: SHRI SOM PAL: SHRI SATYA PRAKASH MALAVIYA: KUMARI CHANDRIKA PREMJI KENIA: SHRI SANTOSH BAGRODIA: SHRI RANJIT SINGH: DR. JINENDRA KUMAR JAIN:

MISS SAROJ KHAPARDE: SHRI RAM JETHMALANI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government propose to cut down or withdraw fertili-

zer subsidy on the ground of resource crunch; what is the response of Govem-ment to the demand of IMF loan for a cut in the fertilizer subsidy;

(b) whether it is also a fact that Government subsidy on fertilizers imported from aboad has increased and on the other hand the Government subsidy on fertilizers produced indigenously has come down; and

(c) if so, what is the total amount of subsidy given on the imported fertilizers and on the fertilizers produced indigenously during the year 1990-91 and during this year to date?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FER-TILIZERS (SHRI CHINTA MOHAN): (a) No demand has been made by IMF during preliminary discussions for a cut in fertilizer subsidy.

The subsidy on low analysis fertilizers such as Ammonium Sulphate, Calcium Ammonium Nitrate, Ammonium Chloride and Sulphate of Potash, which are sold in comparatively small quantity, has been withdrawn and the maximum sale price of other fertilizers has been increased by 40 per cent on an average, by an order issued by the Government on 25th July, 1991.

(b) and (c) During the last three years, the amount of subsidy paid on indigenous fertilizers and on imported fertilizers has been as follows:

(Rs. in crores)

Year	Amount of subsidy on indigenous fertilizers	of subsidy
1988-89	3,000.0	200.70
1989-90	0	771.10
1990-91	3,771.00	659.33

The above figures do not indicate any definitive trend as between indigenous and imported fertilizers.

The amount of subsidy paid for indigenous and imported fertilizers during the period from 1-4-1991 to 30 6-1991 is Rs. 1043.47 crores and Rs. 190.82 crores respectively.

## Delinking Confirmation from availability Of Permanent Posts

1668. SHRI M. VINCENT: Will the PRIME MINISTER bepleased betate:

(a) whether the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) had issued an Office Memorandum dated 28th March, 1988 wherein delinking of confirmation from the availability of permanent posts had been ordered;

,, (b) whethe the saidice Memorandum also provided that confirmation would be made a one-time event in the career of a Government Servant at the entry grade and that an officer be considered for confirmation immediately after successful completion of his period of probation;

(c) whether it is a fact that the Grade H Officers/Head Clerks|Assistants serving in the Delhi Administration since 1986| 1987 have not so far been confirmed in their respective entry grades and even a DPC has not been appointed by the Delhi Administration to consider their cases; and

(d) what are the reasons for which the Delhi Administration has not been able to comply with those orders of the Ministry which came into effect on 1.4.1988 and by what time the officers referred to in Part (C) above are likely to be confirmed?

THEMINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. MARGARET ALVA): (a) and (b) Yes, Sir.

(c) It is a fact that the Grade II officers of Delhi Administration Subordinate Service Cadre serving in Delhi Administration since 1986-1987 have not so far been congrmed in their respective entry grades. However, DPC for con-ifirmation already exists.

(d) The Government of India instructions dated 28-3-1988 apply only to regular appointments. No regular appointments could be madein Delhi Admiriistration since 3-12-80 on account of various court cases. However, appointments made from 1981 to 1990 have since been regularised and action for confirmation is being taken.

## Appeals against JCT NEC move to manufacture T.V. Glass Shells for BEL-NEG.

1669. SHRI A. NALLASIVAN: Will the Minister of DEFENCE bepleased to state:

(a) whether Government have received appeals from Bharat Electronics Limited (TALOJA, SAVE FORUM) Maharashtra against JCT NEG move to manufacture T.V. Glass Shells (Colour) instead of BEL-NEG;

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